

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 612
TO BE ANSWERED ON 06TH FEBRUARY, 2018

FOOD SECURITY EFFORTS AND HUNGER

612. SHRI INNOCENT:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is true that 15 per cent of the Indian population do not get a full meal daily and if so, the details thereof;
- (b) whether it is also true that the food security efforts made by the Government have not achieved the desired results; and
- (c) if so, the measures taken by the Government to review the implementation of food security schemes?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c) - With a view to providing food security, Government of India enacted National Food Security Act (NFSA) 2013, which provides for coverage of upto 75% of the rural population and upto 50% of the urban population for receiving subsidized foodgrains under Targeted Public Distribution System (TPDS), covering about two-third of the total population of the country. The eligible persons identified by the States/UTs are provided foodgrains @ 35kg per family per month for AAY category and @ 5 kg per person per month for PHH category at highly subsidized prices of Re.1/-, Rs.2/- and Rs.3/- per kg for coarse grains, wheat and rice respectively. 80.72 crore persons are covered against the ceiling of 81.34 crore provided in the NFSA.

The Act also has a special focus on nutritional support to women and children. Pregnant women and lactating mothers are entitled to receive meals as per nutritional norms. Children upto 14 years of age are also entitled to nutritious meals or take home rations as per the prescribed nutritional standards. In case of non supply of entitled foodgrains or meals, the beneficiaries are entitled to receive food security allowance as per NFSA, 2013.

The implementation of the Act is reviewed regularly at various levels. NFSA provides for State Food Commission, District Grievance Redressal Officers, Vigilance Committees at the Fair Price Shop (FPS), Block, District and State levels and social audit. Central Govt. reviews the implementation of the Act through review meetings, video-conferences, field visits, etc.